

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4344
ANSWERED ON:22.03.2013
INGREDIENTS OF TOBACCO PRODUCTS
Dharmshi Shri Babar Gajanan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government had given instructions to the manufacturers of tobacco products to list the ingredients of the products on their pouches/packets;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the facts that these instructions are not being properly followed by the tobacco products producers;
- (d) if so, whether the Government has constituted any study in this regard;
- (e) if so, the details thereof; and
- (f) the time by which it would be made statutorily compulsory for manufacturers of tobacco products to list the ingredients of the products on the pouches/packets?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) to (b) There is a provision in the Tobacco Control Act of 2003 for depiction of nicotine and tar contents on product packages. The said section 7(5) lays down as under 'No person shall, directly or indirectly, produce, supply or distribute cigarettes or any other tobacco products unless every package of cigarettes or any other tobacco products produced, supplied or distributed by him indicates thereon, or on its label, the nicotine and tar contents on each cigarette or as the case may be on other tobacco products along with the maximum permissible limits thereof',
- (c) These provisions of the Act have not been notified.
- (d) & (e) No study has been commissioned in this regards by the Government.
- (f) No such time frame can be given.